

- (iv) Central Electricity Regulatory Commission (CERC) *w.e.f.* 01.04.2009 has also provided for additional Return on Equity (ROE) of 0.5% for timely completion for Central Sector Power Projects.

**Allocation of additional power generation units**

754. DR. JANARDHAN WAGHMARE: Will the Minister of POWER be pleased to state:

- (a) whether several State Governments have urged the Central Government for allocation of additional power generating units;
- (b) if so, the details thereof; and
- (c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) to (c) Allocation of additional power generating units is not made by the Central Government. With the enactment of The Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal Power Projects. However, concurrence of CEA is required for setting up of Hydro Projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government.

However, Ministry of Power has launched an initiative of development of Ultra Mega Power Projects (UMPP) of 4000 MW capacity each. Initially Central Electricity Authority (CEA) has identified 4 pithead UMPPs in the States of Madhya Pradesh, Chhattisgarh, Jharkhand and Orissa and 5 coastal UMPPs in the States of Gujarat, Andhra Pradesh, Maharashtra, Tamil Nadu and Karnataka. Further requests have also come for additional UMPPs from the States of Gujarat, Andhra Pradesh, Orissa, Jharkhand and Tamil Nadu. The State Governments have been requested to provide certain details for finalization of sites.

**Policy on foreign companies in power sector**

755. DR. T. SUBBARAMI REDDY: Will the Minister of POWER be pleased to state:

- (a) whether the Planning Commission's committee, charged with shaping policy on dealing with foreign investors in the power sector, has decided that its proposal would not cut off foreign suppliers entirely, instead the recommendation may limit itself to making foreign manufacturers to invest in Indian facilities before continuing to import parts from abroad;
- (b) if so, to what extent these measures have effected the foreign manufacturers, especially from South Korea, Japan, Italy and Russia which have proposed joint ventures with Indian power companies; and
- (c) what are the other recommendations in this regard and how many of them have been accepted and implemented?